CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.454/MP/2025 along with IA No. 40/2025

Subject	:	Petition under Section 79 of the Electricity Act, 2003, read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations,2022 challenging Notices dated 24.01.2025 and 13.03.2025 issued by Central Transmission Utility of India Limited to Betam Wind Energy Private Limited revoking its Connectivity of 32 MW.
Petitioners	:	Betam Wind Energy Private Limited (BWEPL) and Anr.
Respondent	:	Central Transmission Utility of India Limited (CTUIL)
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Deep Rao Palepu, Advocate, BWEPL Shri Kartikeyan Murugan, Advocate, BWEPL Shri Shubham Arya, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL Shri Swapnil Verma, CTUIL Ms. Muskan Agarwal, CTUIL

Record of Proceedings

During the hearing, learned counsel for the Petitioners and the Respondent advanced detailed submissions and concluded their respective arguments.

2. At the request of the parties, the Commission permitted both sides to file their written submissions, if any, within two weeks, with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for orders.

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)